

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

**CORAM: 1. SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER JUDICIAL
2. SHRI. SANJAY PURI, HON'BLE MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 30.01.2024, TIME:10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Intervention Petition (IBC)/3/2024 in IA (IBC)/53/2024, IA (IBC)/1906/2023, IA (IBC)/53/2024 in Company Petition IB/296/2022
NAME OF THE COMPANY	Manjeera Retail Holdings Pvt Ltd
NAME OF THE PETITIONER(S)	Catalyst Trusteeship Limited
NAME OF THE RESPONDENT(S)	Manjeera Retail Holdings Pvt Ltd
UNDER SECTION	7 of IBC

ORDER

Intervention Petition (IBC)/3/2024 in IA (IBC)/53/2024

Present: Ld. Sr. Counsel Mr. Ramji Srinivasan, Ld. Counsels Ms. Pooja N, Ms. Namrata, Mr. Karthik for the Applicant.
Ld. Counsel Mr. Palash Taing for CoC.
Ld. Counsel Mr. VVSN Raju along with Mr. Srikant Rathi for the respondent.

Ld. Counsel for the Respondent stated that he has no objection if this application is allowed. Accordingly, the IP/3/2024 is allowed and the applicant is impleaded as party in IA/53/2024.

IA (IBC)/1906/2023

Present: Ld. Counsel Mr. Y. Suryanarayana for the Applicant.
Ld. Counsel Mr. VVSN Raju for the respondents.

Last opportunity is granted to file counter within 2 days and rejoinder if any, within next 1 day. **Matter is adjourned to 01.02.2024.**

Contd..

(2)

IA (IBC)/53/2024

Present: Ld. Sr. Counsel Mr. S. Niranjan Reddy and Mr. Y. Suryanarayana
for the Applicant.

Ld. Counsel Mr. VVSN Raju for the respondents.

As the CoC has been impleaded as party, let amended memo of parties be filed.
CoC is also directed to file counter by the next date of hearing, **matter is
adjourned to 01.02.2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)